

**REPORT OF COMMISSION OF INQUIRY ON
MARUTI AFFAIRS**

SHRI P. VENKATASUBBAIAH: I beg to lay on the Table a copy of the Report (Hind* versions) of the Commission of Inquiry on Maruti Affairs, together with Appendices, under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952. [Placed in Library. See No. LT-565/80].

12.04 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 14th March, 1980 and transmitted to the Rajya Sabha for its recommendations and to state that this house has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2) Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 14th March, 1980, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith

the Appropriation (Railways) Vote on Account Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 12th March, 1980, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 12th March, 1980, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

श्री मनो राम बागड़ी (हिसार) : अध्यक्ष जी मेरा व्यवस्था का प्रश्न है।

अध्यक्ष महोदय : आप का क्या व्यवस्था का प्रश्न है, और किम नियम के अधीन है ?

श्री मनो राम बागड़ी : नियम में क्या बताऊं। अध्यक्ष जी, मैं ला एण्ड आर्डर व्यवस्था के बारे में कहना चाहता हूँ कि 19 अंशों को दिल्ली के अन्दर गिरफ्तार किया गया है... .

(व्यवधान)

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): Sir, I have given notice under (Interruptions).

SOME HON. MEMBERS: Under what rule?

MR. SPEAKER: Order, order. It is my job to do it. I have to decide it. You leave it to me.

श्री मनो राम बागड़ी : अध्यक्ष जी, नियम 376 है।

MR. SPEAKER: You have been over-ruled.

श्री मनो राम बागड़ी : आप सोचिये, जरा मजाक को बन्द कीजिये। अंशों के साथ कितना जुल्म हो रहा है।